



2025:DHC:11431-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 18967/2025, CM APPL. 78972/2025 & CM APPL.
78973/2025

UNION OF INDIA ANR ORSPetitioners
Through: Ms. Seema Gulati, Adv.

versus

GP CAPT APPINI CHAKRADHARAM
(22375) (RETD)Respondent
Through: Mr. Baljeet Singh, Ms. Deepika
Sheoran and Mr. Abhishek Gahlyan, Adv.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **15.12.2025**

C. HARI SHANKAR, J.

1. Ms. Seema Gulati, learned Counsel for the petitioner, fairly points out that this case is covered by the judgment of this Bench in *UOI v. Ex Sub Gawas Anil Madso*¹.

2. Accordingly, the writ petition is dismissed following the said decision.

3. Compliance with the impugned judgment of the AFT, if not already ensured, be ensured within a period of 12 weeks from today.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 15, 2025/AR

¹ 318 (2025) DLT 711